A

Application for the rectification of the register or the removal of a Geographical Indication from the register or to expunge or vary the Statement of Case under rule 32(1) recorded in the Register Section 27, and rule 65

Fee: Rs.1,000 (See entry No.6A in the First Schedule)

In the matter of Geographical Indication No ………………………………………………
registered in the name of ………………………………………. in Class ……………………………..

I ( or we) ……………………………………… hereby apply that the entry in the register in respect of the above mentioned Geographical Indication may be (removed) (rectified) in the following manner :-

The grounds of my (our) application are as follows :-

The ……………office of the Geographical Indication Registry has been entered in the register as the appropriate office in relation to this geographical indication.

No action concerning the Geographical Indication in question is pending in any Court.

All communications relating to this application may be sent to the following address in India :-

Dated this ………………… day of ……. 20

SIGNATURE

B

Application for leave to intervene in proceedings relating to the
Rectification of the register or the removal of a Geographical Indication
From the register or the cancellation of an authorized user of a Geographical Indication from the register
Rule 67.80(4)
Fee: Rs.500 (See entry No.6B in the First Schedule)

In the matter of the Geographical Indication No……………… registered in the name of ………………. in class ………………..

I (We) hereby apply for leave to intervene in the proceedings relating to the rectification or removal of the entry in the register in respect of the above mentioned Geographical Indication/additional protection under section 22(2) or cancellation of an authorized user. My (our) interest in the Geographical Indication ………………

A copy of the Registrar order on the request may be sent to the following address in India : -

Dated this …………… day of ……………… 20

SIGNATURE

For instruction please see overleaf

To
The Registrar of Geographical Indications
The Office of the Geographical Indications Registry, Chennai

GI-6A
1. State full name, address and nationality. An address for service in India should be stated if the applicant has no place of business or of residence in India.
2. Strike out the word that is not applicable.
3. Signature.

GI-6B
1. State full name, address and nationality.
2. Signature.